65

- (ii) To examine status of Areas declared unsafe both by Director General of Mines Safety and Government of West Bengal.
- (iii) To recommend for the arrest of such subsidence and/or to indicate steps to minimise subsidence and ill-effect of subsidence
- (iv) To suggest practical measures to implement /finance the recommendations including recom-dation of other agencies; if any.

The Committee submitted its re-por\* on 31st October, 1986. The Committee recommended, *inter-alia*, selective evacuation and resettlement of ponulation willing to be evacuated, stabilisation of inaccessible underground workings through innovative methoas, setting up of a special organisation to record occurrences of subsidence and maintain subsidence plans of vulnerable areas etc.

Experimentation in new methods of stabilisation like pumping slurry through boreholes, use of crushed debris for stowing purposes, declaring areas affected by subsidence as unsafe for habitation and prohibition of construction over those areas are already going on. The Committee's recommendations will help in intensifying these efforts.

3285. (Transferred to the 27th August, 1987).

3286 (Transferred to the 25th August, 1987).

## Show Cause Notice to Peerless General Finance and Investment Company Limited

3287. SHRI K. VASUDEVA PANICKER: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is fact that a show-cause notice has been served by the Company Law Board under the provisions of the Companies Act to the Peerless General Finance and' Investment Company Limited, Calcutta;

- (b) if so, what are the contents thereof; and
- (e) whether a reply to the notice has since been received from the Company and if so, what is the Government's reaction thereto?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) The Company Law Board has issued a notice to Peerless General Finance and Investment Company Limited to show-cause as to why Directors be not appointed under Section 408 of the Companies Act, 1956 on the Board of Directors of the Company on the basis of the observations made by the Hon. Supreme Court in its judgement in Civil Appeal No. 3863/83—Reserve Bank of India-Vs-Peerless General Finance and Investment Company Limited and others. The company's reply thereto has been received. No final decision has yet been taken.

#### **Gugnani Committee Report**

3288. SHRI SUNIL BASU RAY: Will the Minister of ENERGY be pleased to state:

- (a) whether Government are aware of the Report of the Gugnani Committee;
- (b) if so, what are the salient features of the report;
- (c) what are the recommendations of the Committee; and
- (d) what action has been taken by Government on the report?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (d) A Committee on Safety in Coal Mines under the Chirmanship of Shri S.P. Gugnani, the then Joint Secretary in the Department of Coal was constituted in 1976. In its report in 1979, it made 66 recommendations for improving safety in mines. The recommendations cover several matters both operational and organisational. The

67

more important of these related to the establishment of Internal Safety Organisation, measures to combat underground fires and subsidence. 41 recommendations have already been fully implemented. Others are under various stages of implementation. These mostly relate to mechanisation at coal faces, introduction of hydraulic mining, replacement of basket loading by conveyors, mechanised loading at coal faces, and revemping of rescue stations. The implementation is regularly monitored by the Government through the Standing Committee on Safety in Coal Mines presided over by the Minister of Energy.

# Notice on DPEA to PCI Group of Companies

3289. SHRIMATI RATAN KUMARI: Will the Minister of INDUSTRY be pleased to state:

- (a) what are the details of notices on Drug Prices Equalisation Account which have been issued to PCI group of companies and when were these notices issued:
- (b) whether it is a fact that this company has failed to furnish the de tails although it is the second largest user of Gentamycin; and
- (e) what steps have been taken to get the details from the company and by when the details would be obtained?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS, AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Noti-es issude to the PCI group of comnanies from time to time relate to bulk drugs Gentamycin, Doxycy-cline Eihambutol Rifampicirt, Ampicillin and Amoxycillin. The required details are still awaited from the company.

(c) Action as per due process of law is beling taken.

### **Promotion Policy in IDPL**

3290. SHRI SHARAD YADAV: Will the Minister of INDUSTRY be pleased to state:

- (a) what is the promotion policy in the Indian Drugs and Pharmaceuticals Limited;
- (b) whether it is a fact that the management of IDPL is contemplating giving promotion to one of its Regional Managers while superseding the others;
- (c) if so, what are the reasons therefore; and
- (d) if not, what are the criteria for giving promotion to the officers of the Marketing Division?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) to (d) The question relates to day to day administration of Indian Drugs and Pharmaceuticals Limited.

### Manufacture of gas turbine by BHEL

- 3291. SHRIMATI BIJOYA CHAK-RAVARTY: Will the Minister of IN-DUSTRY be pleased to state:
- (a) whether the Bharat Heavy Electrical Limited have acquired the capacity for manufacturipg gas turbines;
- (b) if not, what is the total number of gas turbines that have been imported and
- (c) whether it is a fact that foreign exchange component of BHEL equipment is \$ 1.3 million higher than the offered price of a complete plant of Mitsubishi?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) BHEL have got the capability for manufacture of gas turbines upto 37.4 MW (ISO) in specific frame sizes.